

insurgent activities have in recent months increased endangering the peaceful and tranquil life of the public at large. There is grave fear among the public at large. There is grave fear among the public due to large scale attacks and murders. Youths are recruited by the underground to intensify their anti-national activities and for their atrocities. But the State Government of Nagaland has remained a silent spectator to all these happenings. Recently, in the early morning of 27-4-1981, Shri Noklu Konyak, MLA and two others were brutally murdered in an ambush between Muknyakshu and Tobu in Tuensang district bordering Burma in Nagaland. It is feared that the underground forces are aiming to murder more public men. Unless the Centre comes forward to safeguard the life and property in Nagaland, it is feared that the underground forces will resort to mass killings.

(x) Need to set up a Supreme Court Bench in Tamil Nadu

SHRI ERA MOHAN (Coimbatore): It is a well-known fact that there are hundreds of cases pending before the Supreme Court of India some of which date to the sixties. All of us are aware that justice delayed is justice denied. One of the measures that can be taken to solve the problem is to increase the number of judges of the Supreme Court. I urge the Government to urgently take steps to increase the size of the Supreme Court. In this connection, I would also like to bring to the notice of the Government the fact that it is high time that a bench of the Supreme Court is set up in South India. It is really a hardship for people from far

away places to come to Delhi to petition the Supreme Court. There are instances without number when litigants have chosen not to appeal to the Supreme Court for the sole reason that it is inconvenient, expensive and difficult to organise a 'Yatra' to Delhi to petition the highest Court in the land. Madras has always been the premier city in the South. It was the capital of the former Madras Presidency. The Madras High Court is one of the ancient chartered High Courts of India. Therefore, it will be a fitting and ideal location for a bench of the Supreme Court. Therefore, I would suggest that a bench of the Supreme Court. Should be set up in the South, and preferably at Madras.

MR. DEPUTY SPEAKER: The House will now take up.....

(Interruptions)

SHRI HARISH KUMAR GANGWAR: I want to mention about 377...

(Interruptions)

MR. DEPUTY SPEAKER : I am not permitting. Please take your seat.

SHRI RASHEED MASOOD: He is making a request.

SHRI HARISH KUMAR GANGWAR: Previously the Government used to make some comments on the subjects mentioned. Now not a single mention is made. They have not responded to any of the subjects under 377.

MR. DEPUTY SPEAKER : You have brought it to the notice of the House.